

CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BEACH

Original Application No: 323/93

Transferred Application No:

DATE OF DECISION 15.4.93

A S Baxi

Petitioner

Smt. H F Surani

mr. G S Walia

Advocate for the Petitioners

Versus

U.O.I. & Another

Respondent

Mr. P.M.A. Nair

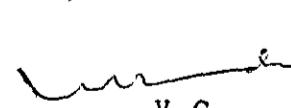
Advocate for the Respondent(s)

CORAM:

The Hon'ble Shri Justice M S Deshpande, Vice Chairman

The Hon'ble Shri M Y Priolkar, Member (A)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?


V.C.

NS/

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, 'GULESTAN' BUILDING NO.6
PREScot ROAD, BOMBAY 1

O.A. NO. 323/93

1. A S BAXI
2. SMT. H F SURANI

APPLICANTS

v/s.

1. Union of India
through General Manager
Western Railway
Churchgate, Bombay
2. Chief Personnel Officer(IR)
Western Railway
Churchgate, Bombay

Respondents

APPEARANCE:

Mr. G S Walia
Counsel
for the applicants

Mr. P M A Nair
Counsel
for the respondents

ORAL JUDGMENT:

(Per: M S Deshpande, Vice Chairman)

DATED: 15.4.1993

Heard the counsel. Mr P M A Nair take notice on behalf of respondents.

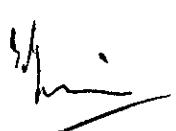
The only question which is required to be considered is whether the hearing which had been given to the applicant in terms of the orders passed earlier by this Tribunal on 13.11.1992 was adequate. Obviously, the order contemplated an inquiry by the General Manager though it is not said so in so many terms. It is only the authority, which could have cancelled the panel, ^{- would have} to give effective hearing.

We, therefore, direct the General Manager, to give a hearing to the applicants within two months and

decide the matter by reasoned order. Till then the applicants would not be reverted. The interm order to operate ~~until~~ for a week after the decision of the General Manager is communicated to the applicants.

O.A. is disposed of in these terms.

'DASTI' granted.


(M Y Priolkar)
M(A)


(M S Deshpande)
V.C.

trk